

NATIONAL COMPANY LAW TRIBUNAL  
DIVISIONAL BENCH  
CHENNAI

14

ATTENDANCE CUM ORDER SHEET OF THE HEARING OF CHENNAI BENCH, CHENNAI  
NATIONAL COMPANY LAW TRIBUNAL, HELD ON 14/11/2017 AT 10.30 AM

PRESENT: SHRI CH. MOHD SHARIEF TARIQ, MEMBER – JUDICIAL  
SHRI S. VIJAYARAGHAVAN, MEMBER-TECHNICAL

--APPLICATION NUMBER :

PETITION NUMBER : CP/55/2017

NAME OF THE PETITIONER(S) : STAND21 FRANCE

NAME OF THE RESPONDENT(S) : STAND21 EXPORTS (I) PVT LTD & 4 ORS

UNDER SECTION : 241/242

S.No.	NAME (IN CAPITAL)	DESIGNATION	SIGNATURE
		REPRESENTATION BY WHOM	

1. P.H. Pravin Pandian  
Senior Advocate  
S. Mukundan  
Dominic S. David

Counsel for Petitioner



2. M/s. MT. Arunan

Counsel for 2<sup>nd</sup> respondent



## ORDER

Counsels for both the parties are present and submitted the arguments in relation to the interim prayers made under para 'B' of the Company Petition. However, at this stage, Counsel for Petitioner presses for prayer Nos.1, 3 and 4.

In relation to the prayer No.1, Counsel for Respondents submitted that he is willing to open the lock of the room occupied by the Managing Director and get the items inventory in the same way as has been done previously on 08.11.2017.

In relation to the prayer No.2, that relates to the appointment of an Independent Observer for the purpose of EOGM. Counsel for the Petitioner submitted that anyone can be appointed as an Independent Observer to which the Counsel for the Respondent submitted that he will choose any person to be appointed as an Independent Observer in relation to the EOGM proposed to be held on 30.11.2017 and the name shall be given to the Counsel for the Petitioner on 17.11.2017 failing which the Counsel for the Petitioner may mention the matter before this Bench for appointment of an Independent Observer. However, the Independent Observer shall file the report to this Bench after one week of the EOGM. The remuneration of the Observer shall be paid by the Company which shall be fixed on the basis of mutual understanding.

Counsel for the Respondent also accepts the notice on behalf of the R2 and R3 for the purpose of the EOGM to be held on 30.11.2017. In case the quorum will not be there, one person will form the quorum for the purpose of EOGM proposed to be held on 30.11.2017. Put up on **11.12.2017 at 10.30 A.M.**

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MEMBER (TECHNICAL)  
ghk

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MEMBER (JUDICIAL)